

(1985) 03 GAU CK 0009**Gauhati High Court****Case No:** Criminal Revision No. 82 of 1985

Shri Pabindra Nath Sarma

APPELLANT

Vs

Shri Jagadish Seal

RESPONDENT

Date of Decision: March 6, 1985**Citation:** (1985) 1 GLR 292**Hon'ble Judges:** T. Nandakumar Singh, J**Bench:** Single Bench**Advocate:** T.S. Deka, J. Das and N.S. Deka, for the Appellant; None, for the Respondent**Judgement**

T.N. Singh, J.

This matter has come up for admission today but it is a matter which has to be disposed of at the threshold. Because, it arises out of a proceeding u/s which legislature intended to be seasonal" to take care of "emergency" situation.

2. After hearing learned Counsel for the Petitioner, Mr. T.S. Deka I am impressed by only one aspect of the case, otherwise I did not see any reason for this Court's interference in this matter. It is this Learned Sessions Judge before whom a revision was Preferred against the order rendered by the trial court, has not properly disposed of the proceeding. Though a longish judgment was written, it is submitted, it is bereft of any discussion of evidence. This objection is indeed fatal in my opinion.

3. Even as a revisional Court it is learned Sessions Judge"s bounden duty to discuss evidence threadbare as final court of facts and then arrive at his own independent findings before recording any conclusion. Accordingly mere dittoing the findings.